

Computerisation of Ayurvedic dispensaries

1645. SHRI BASHISTHA NARAIN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply to unstarred question 1804 dated 28 August, 2012 given in the Rajya Sabha and state:

(a) whether it is a fact that the Ayurvedic dispensaries have been provided the required hardware material for computerization;

(b) the reasons for non-computerization of these dispensaries if computerization is necessary to ensure transparency and probity in the functioning and checking the pilferage;

(c) whether it is a fact that computers and necessary infrastructure facilities were provided long back; and

(d) by when these dispensaries will be fully operational on-line?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) Computerization process is complete in six dispensaries and they are fully operational. The process is in final stages of completion in four more dispensaries. In the remaining three Ayurvedic dispensaries/units, computerization process is in different stages.

(c) Hardware has been provided at all the locations.

(d) Computerization in all Ayurvedic dispensaries/units in Delhi/NCR will be fully operational on-line shortly.

Opening of AIIMS-like institutes

†1646. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the AIIMS-like institutes sanctioned till date in the country, State-wise and location-wise;

(b) whether sites for construction have been identified for these sanctioned AIIMS;

†Original notice of the question was received in Hindi.

(c) whether Government in future intends to open more AIIMS-like institutes in some other parts of the country where there are no such institutes;

(d) whether in view of the geographical conditions of hilly areas, Government would relax the criterion to open such institutes in these areas; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The Central Government have approved establishment of six All India Institutes of Medical Sciences (AIIMS) at Bhopal (Madhya Pradesh), Bhubaneswar (Odisha), Jodhpur (Rajasthan), Patna (Bihar), Raipur (Chattisgarh), and Rishikesh (Uttarakhand) in the first phase and two more AIIMS at Rae Bareli (Uttar Pradesh) and Raigunj (West Bengal) in the second phase of Pradhan Mantri Swasthya Suraksha Yojana (PMSSY). The land for setting up AIIMS in the West Bengal is yet to be allotted by the State Government. Land in Rae Bareli has been identified for transfer by the State Government of Uttar Pradesh.

(c) Presently there is no proposal under consideration.

(d) and (e) Does not arise.

Compensation for victims of clinical trials

1647. SHRI P. RAJEEVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of casualties reported due to clinical trials;

(b) the compensation given to the victims; and

(c) whether the Ministry has any plans to make a legal framework for paying compensation to victims?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Serious Adverse Events including deaths may sometimes occur during clinical trials. However, all deaths may not be attributable to the clinical trials. It may be disease-related in the cases of critically or terminally ill patients suffering from diseases like Cancer, Cardiovascular diseases, AIDS, *etc.* or due to side effects of drugs administered during the course of the trial or due to other unforeseen reasons. Compensation is paid in cases of deaths and injury which are attributable to clinical trials. As per available information, the number of